

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 122  
**(IB)-1362(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd.

Vs.

Jyoti Buildtech Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 29.08.2019**

**Coram:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant:-

Mr. Vijender Sharma, RP with Mr. Vinod Chaurasia, Mr. Nalin Kaushik, Advs.

For the respondent

Mr. Shahbaz Ali, Adv.

**ORDER**

**CA-1650(PB)/2019:-**

Third progress report filed by RP along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

The application stands disposed of.

**CA-1649(PB)/2019:-**

This is an application filed under Section 12(2) of the Code, 2016 with a prayer for extension of Corporate Insolvency Resolution Process period for further 90 days beyond 180 days which is coming to an end on 02.09.2019. The application is supported by the



resolution passed by the CoC in its 6<sup>th</sup> meeting has armed the resolution professional to file the present application for extension of time. The resolution at agenda item no. B-1 has been carried out by 100 % voting share. Learned counsel for the RP has also placed on record the voting sheets of said meeting.

We are satisfied that a case is made out for extension of time in order to reach a Corporate Insolvency Resolution Process in respect of the Corporate Debtor. Accordingly, the application is allowed; The time for CIR Process is extended for 90 days beyond 180 days.

The application stands disposed of.

**CA-1384(PB)/2019:-**

Learned counsel for the non-applicant-ex.-directors states that the in pursuance of the directions issued by this Tribunal the ex.-directors had appeared before the RP and handed over certain documents/information required by the RP. An affidavit to that effect has also been filed and a copy thereof shall be supplied to the counsel for the RP during the course of the day.

List for further consideration on 16.09.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**